

the Government for participation of private sector in construction of houses in rural sector;

(b) if so, the details of the proposal; and

(c) the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) and (c). Question does not arise.

[Translation]

Urban Projects in Uttar Pradesh

54. SHRI SOHAN BEER :
SHRI CHHATRAPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) the number of projects regarding cleanliness, supply of drinking water and development of slums in Uttar Pradesh lying pending for approval with the Central Government;

(b) the amount of money provided for implementation of such projects in Uttar Pradesh during the last three years and the names of the projects and cities for which the money was provided;

(c) whether approval for any projects in the year 1996-97 has been given for Uttar Pradesh; and

(d) is so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Two schemes are pending for sanction with the Government under the Accelerated Urban Water Supply Programme (AUWSP), applicable to towns having population less than 20,000 (as per 1991 Census). These schemes can not be considered for the present as the State has already exhausted its share of funds available under the scheme during the eighth plan.

There are no pending projects in respect of cleanliness (Low Cost Sanitation) and development of slums with the Government.

(b) During the eighth plan 69 schemes costing Rs. 58.58 crores have been approved for Central assistance and an amount of Rs. 16.78 Crores has been released to Uttar Pradesh Government upto 31st March, 1996. List of towns for which these schemes have been approved under AUWS Programme is shown in the enclosed Statement.

No project has been approved under the Low Cost Sanitation Scheme and for slum development.

(c) and (d). Under AUWS Programme and for slum development no new scheme has been approved.

However, under the Integrated Low Cost Sanitation Scheme (ILCS) for liberation of scavengers which provides for conversion of existing dry latrines into low cost pour flush latrines, six schemes have been sanctioned for Banda, Badaun, Moradabad, Agra, Mathura and Muzaffarnagar towns and an amount of Rs. 11.99 crores has been provided as Government subsidy and Rs. 6.41 crores as loan through HUDCO.

STATEMENT

S. No.	Name of Town	Sanctioned Dt/ Mon/Yr	Project Cost
1	2	3	4
State : Uttar Pradesh			
1.	Karhal	March '94	106.90
2.	Hastinapur	"	116.35
3.	Jalali	"	77.25
4.	Jattari	"	100.60
5.	Harduaganj	"	57.30
6.	Kheragarh	"	75.20
7.	Haldaur	"	91.00
8.	Umarikalan	"	66.70
9.	Ndhawlikalan	"	36.00
10.	Raya	"	18.00
11.	Marehra	"	34.90
12.	Achnera	"	67.90
13.	Sasni	"	75.55
14.	Ghibore	"	57.65
15.	Tulsipur	"	97.50
16.	Golabazar	"	54.40
17.	Mehnagar	"	78.50
18.	Jiyanapur	"	56.10
19.	Azmatgarh	"	48.00
20.	Ghughuli	"	79.20
21.	Reoti	"	77.50
22.	Sikanderpur	"	86.70
23.	Karari	"	83.34
24.	Bansdih	"	83.00
25.	Chandauli	"	85.00
26.	Bakewar	"	63.60
27.	Lakhna	"	43.80
28.	Kulpahar	"	81.80
29.	Jhinjhak	"	81.20
30.	Bithoor	"	46.20
31.	Naraini	"	54.50
32.	Tirwaganj	"	71.20

1	2	3	4
33. Talgram	March'94	53.30	
34. Nawabganj	"	48.50	
35. Neotini	"	15.70	
36. Mohan	"	49.20	
37. Sandi	"	65.00	
38. Pali	"	59.20	
39. Islamnagar	"	68.40	
40. Singhai Bharora	"	86.50	
41. Katra	"	103.00	
42. Bazpur	"	86.20	
43. Bilariaganj	Jan'96	64.70	
44. Ramnagar	"	75.70	
45. Sankargarh	"	157.80	
46. Ghorawal	"	87.60	
47. Sidhaur	"	58.80	
48. Chopan	March'96	133.50	
49. B.B. Nagar	"	68.30	
50. Daurala	"	74.60	
51. Faridpur	"	59.50	
52. Usawan	"	72.50	
53. Saurik	"	81.00	
54. Harriya	"	62.40	
55. Hariharpur	"	63.00	
56. Bansgaon	"	81.20	
57. Bikapur	"	101.50	
58. Sarai Akil	"	98.98	
59. Dudhi	"	156.70	
60. Pali	"	63.80	
61. Oran	"	59.00	
62. Risia Bazar	"	86.15	
63. Narendernagar	"	240.50	
64. Chamba	"	537.80	
65. Jhalu	"	80.50	
66. Adri	"	60.30	
67. Kaladungi	"	121.90	
68. Atsu	"	79.80	
69. Hargaon	"	83.30	
Total :		Rs. 5858.67 Lakhs	

[English]

Power Projects in Andhra Pradesh

55. SHRI T. GOPAL KRISHNA :
DR. M. JAGANNATH :
- Will the PRIME MINISTER be pleased to state :
- (a) the present status of the three fast tract power

projects in Andhra Pradesh at Jegurupadu, Kakinada and Visakhapatnam;

(b) the target for completion of the projects; and

(c) the action proposed to be taken for completion of the projects by the private investors in time?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Jegurupadu TPS (216 MW) of M/s GVK Industries and Kakinada TPS (208 MW) of M/s Spectrum Power Generation Limited are under construction. Visakhapatnam TPS (1040 MW) of M/s Hinduja Power Corporation Limited has been cleared by CEA from techno-economic angle and the work on the project is expected to commence after achieving financial closure.

(b) Target dates for the completion of the above projects as indicated by the Companies are :

i. Jegurupadu Power Project	-	May'97 (two GTs of 45.8 MW each already commissioned)
ii. Kakinada Power Project	-	July, 1997
iii. Visakapatnam Project	-	44 months after Financial Closing

(c) Government of India are closely monitoring all the private power projects including the above projects with a view to remove bottlenecks, if any, in early execution of the projects.

Liquidity Crunch

56. SHRI ANNASAHIB M.K. PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether the public sector oil companies LOC, BPCL & HPCL, Cochin Refineries (CRL) and Madras Refineries (MRL) are facing acute liquidity crunch;

(b) if so, the present status of disbursement of refining settlements, quarterly and annual account claims of the respective PSUs by oil coordination committee;

(c) whether the Government have received communication from the respective PSUs about financial crunch being faced by them and the action taken/ proposed by the oil coordination committee to ease the position; and

(d) the details of action proposed for injection of funds to ease the liquidity problem?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d). Yes, Sir. The cumulative outstandings of the oil companies from the oil pool account which were Rs.